

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
EXECUTION APPLICATION NO. 4 OF 2023
IN
ORIGINAL APPLICATION NO. 187 OF 2021**

IN THE MATTER OF:

NagendrakumarApplicant

Versus

Government of India & OrsRespondents

ADDITIONAL AFFIDAVIT FILED ON BEHALF OF THE APPLICANT

I, Nagendra Danda S/o Satyanarayana, aged about 33 years resident of 1-77, Dharanikota, Guntur, Andhra Pradesh- 522020 do hereby solemnly affirm and state as under:

1. That I am the Applicant in the above titled Application and I am conversant with the facts and circumstances described in the present case and as such, I am competent to swear this affidavit.
2. That the Applicant has filed above titled Execution Application under Section 25 read with Section 26, 27 and 28 of the National Green Tribunal Act, 2010 seeking execution of direction passed by this Hon'ble Tribunal by order and judgment dated 23.03.2023 in O.A. No. 187 of 2021 (SZ). It is submitted that by the order and judgment dated 23.03.2023 the Hon'ble Tribunal directed for stoppage of sand mining activity forthwith and the project proponent can only proceed after obtaining fresh Environmental Clearance from SEIAA.
3. That however, in violation of direction contained in the order and judgment dated 23.03.2023 the Respondent No. 19 and 20 are continuing with the mining activity. The Applicant intimated the concerned authorities about the direction passed by the Hon'ble Tribunal, and when no action taken by the authorities to stop the illegal mining, the Applicant filed above titled Execution Application. The Hon'ble Tribunal by order dated 20.04.2023 issued notice to the Respondents



and counsel for Respondent No. 2 to 18 already appeared and accepted notice. Further, the Applicant has also submitted proof of service about serving the notice to Respondent No. 1, 19 and 20.

4. That even after complete knowledge of order and judgment dated 23.03.2023 and issuance of notice in Execution Application, the Respondent No. 19 and 20 are continuing with the mining activity. The Applicant herein visited the mining sites at Konur and Amaravathi on 27.03.2023, Amaravathi- Krosuru Rd on 13.04.2023, Guntur on 28.04.2023 and 12.05.2023, Andhra Pradesh. The photographs of the continued mining activities were taken and attached herewith. Further, the Respondent authorities have also failed to take appropriate step to stop the illegal mining activity.

The Photographs taken by the Applicant showing continuing sand mining in Konur, Amaravathi, Guntur and other parts of Andhra Pradesh on 27.03.2023, 13.04.2023, 28.04.2023 and 12.05.2023 is attached herewith as **ANNEXURE A1**

5. That the relatives of Applicant herein on 17.05.2023 visited the mining site near Krishna river, Amaravathi, Konur, Vaikuntapuram Guntur District, Andhra Pradesh. The relatives of the Applicant found out that large scale mining activities are still continuing in total disregard of directions of this Hon'ble Tribunal and environmental norms. The project proponent was found to be undertaking mining activity with the help of earthmovers and other heavy machinery and was also involved in in-stream mining. The Applicant is filing photographs taken on the visit to the site to show that illegal mining activity is continuing and damaging the environment with impunity.

The Photographs showing continuing sand mining in Guntur and other parts of Andhra Pradesh is attached herewith as **ANNEXURE A2**

6. That the fact about the illegal mining continuing even after the order and direction of this Hon'ble Tribunal is reported in the local daily newspapers in Andhra Pradesh. It is submitted that a local daily newspaper Eenedu on 19.05.2023 published a news article titled "***Captive Krishnamma***" about the illegal mining activities taken place in Krishna river, Konur, Amaravathi,



Vaikuntapuram, Dharanikota and Gundimeda. The news report also reported about the construction of illegal sluice road at Konur which obstructs the flow of the river. *Relevant part of the news report is reproduced below:*

"the lessees who moved the sand along the embankment in the river Krishna are building roads in the river to move the sand in the river bed. Atchampeta mandal Konur, Amaravati mandal Dharanikota, Amaravati, Vaikuntapuram reach across riverbeds has to be moed. In this order, to cross the Yalu by blocking the river,. A path was made by placing mud on the tumuli, big boulders and sticks on both sides.

Heavy machinery is used to excavate and transport them in trucks. The river is losing its shape due to the wanton digging going on for four years. Blockages of riverbeds can lead to coastal erosion if the flow direction changes during floods. Excavation is being done at any depth anywhere in the river without paying attention to the rules..... Excavations are still going on even after some of the remaining ones have expired. In Gundimeda of Tadepalli mandal, the excavations are going on at night even though the permits have expired on March 31

In addition to this, if the river gets flooded from the month of June, the excavations in the river will create obstacles and they are now digging and storing on a large scale. Thousands of tons are stored in each reach. One and a half lakh tonnes of sand stored in Vaikuntapuram Reach is facing the hill. During the rainy season, sand cannot mined in the river and the reserves are being increased with a view to supply according to the demand at that time"

(Emphasis supplied)

The copy of the new paper dated 19.05.2023 titled "*Captive Krishnamma*" and the true and translated copy of it published in Eenadu.net is attached herewith as **ANNEXURE A3.**



7. That in view of the willful violation of the order and direction contained in order dated 23.03.2023 by the Respondent No. 19 and 20 the Hon'ble Tribunal may pass strict direction and direct the Respondents No. 2 to 18 ensure compliance by taking step to stop illegal mining activities being undertaken.



DEPONENT

VERIFICATION

Verified at Guntur , on 24.05.2023 . That the contents of the above Affidavit are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.



DEPONENT

Through



RITWICK DUTTA



RAHUL CHOUDHARY



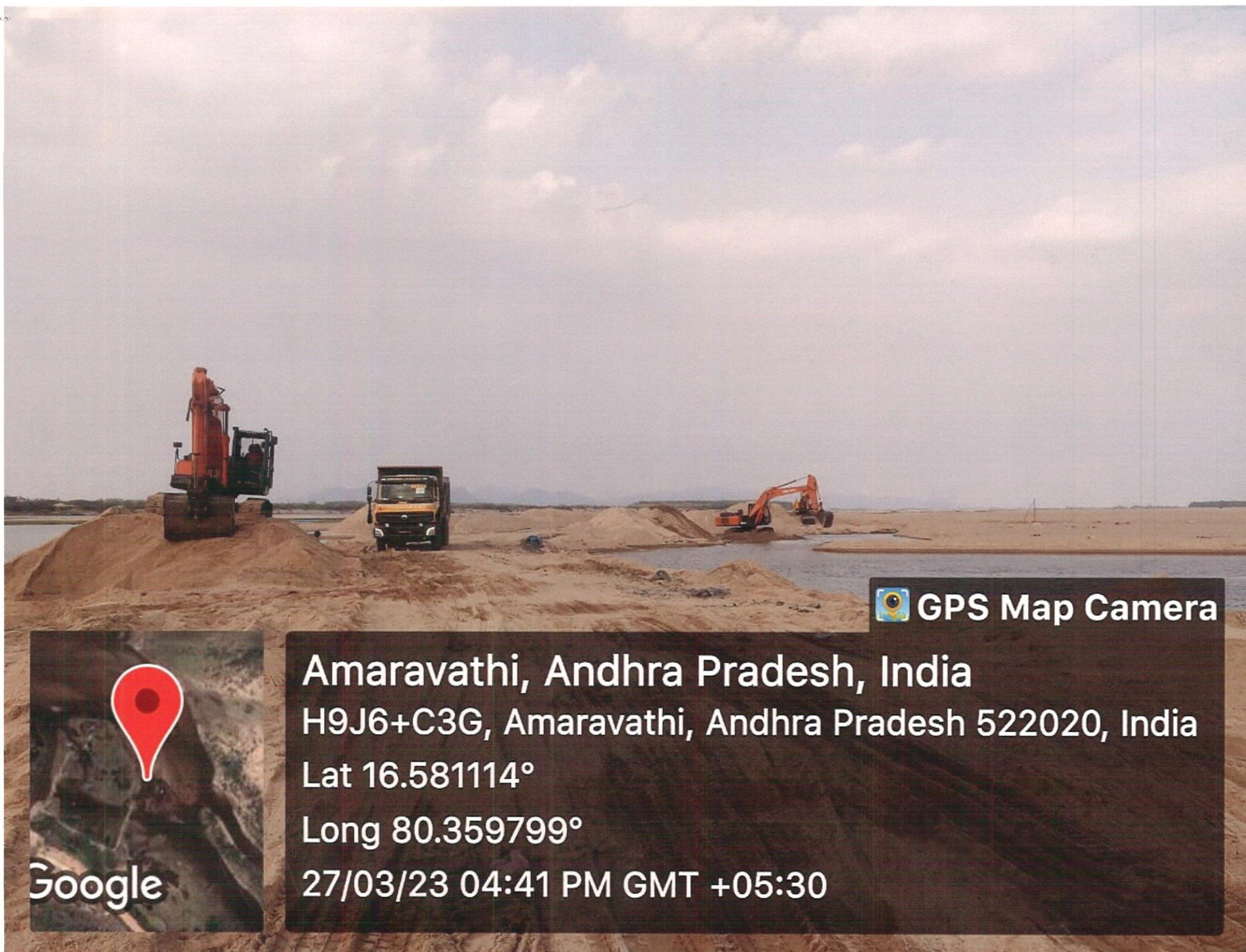
G STANLY HEBZON SINGH




K.V. SAMBASIVA RAO
 ADVOCATE & NOTARY
 Sattenapalli - 522 403, Guntur Dist
 My Commission Expired on 25-12-202
 Cell : 9491133277

Annexure A-1





 **GPS Map Camera**

Amaravathi, Andhra Pradesh, India

H9J6+C3G, Amaravathi, Andhra Pradesh 522020, India

Lat 16.581114°

Long 80.359799°

27/03/23 04:41 PM GMT +05:30





 **GPS Map Camera**

Amaravathi, Andhra Pradesh, India

H9H4+8CR, Amaravathi - Krosuru Rd, Amaravathi, Andhra Pradesh
522020, India

Lat 16.579254°

Long 80.355251°

13/04/23 12:04 PM GMT +05:30





 GPS Map Camera



Guntur, Andhra Pradesh, India

Unnamed Road, Andhra Pradesh 522020, India

Lat 16.582515°

Long 80.36363°

28/04/23 11:54 AM GMT +05:30



 **GPS Map Camera**



Guntur, Andhra Pradesh, India
Unnamed Road, Andhra Pradesh 522020, India
Lat 16.581625°
Long 80.364713°
12/05/23 05:12 PM GMT +05:30



 **GPS Map Camera**



Guntur, Andhra Pradesh, India
Unnamed Road, Andhra Pradesh 522020, India
Lat 16.581628°
Long 80.364645°
12/05/23 05:07 PM GMT +05:30



ILLEGAL MINING IN KRISHNA RIVER







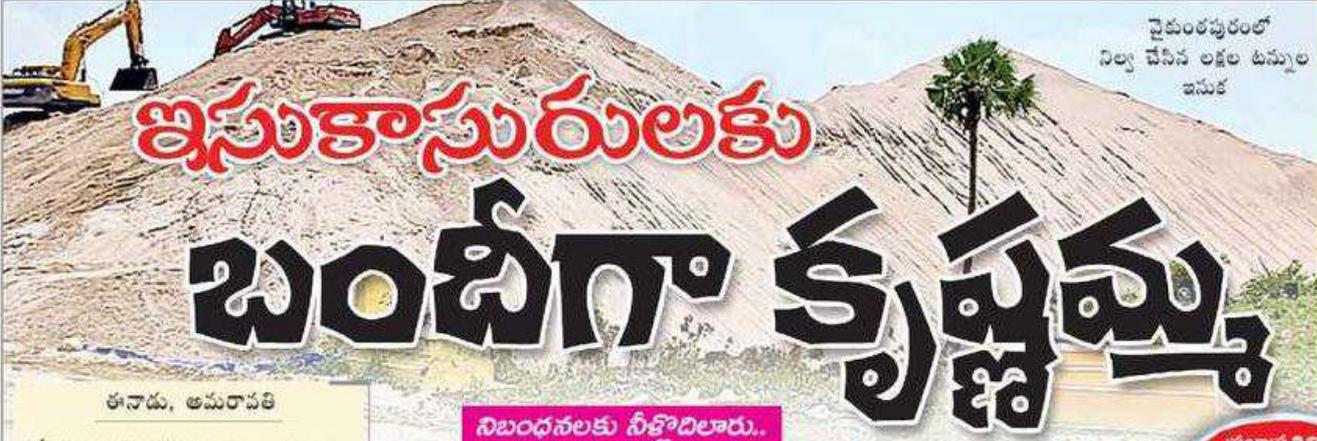
శ్రీవేంగళమాంబ

సాక్షి
 17-5-2023
నంతన వారి యుద్ధం
 సుప్రం జడ్జిగా సీజ్ జస్టిస్ మిశ్రా
 అందగా నిలిచాం

GPS Map Camera



Guntur, Andhra Pradesh, India
 Amaravati, Andhra Pradesh, India
 Lat 16.582299°
 Long 80.368538°
 17/05/23 04:12 PM GMT +05:30



ఇసుకాసురులకు బంబీగా కృష్ణమ్మ

వైకుంఠపురంలో నిల్వ చేసిన లక్షల టన్నుల ఇసుక

నదీపాయలు దాటడానికి రహదారుల ఏర్పాటు తూములు, బండరాళ్లు, కలప, మట్టితో వంతెనలు అనుమతులు లేకుండానే లడ్డగోలుగా తవ్వకాలు

ఈనాడు, ఆమరావతి

కృష్ణానది ఇసుకాసురుల చేతిలో బంబీగా మారింది. అధికారమే అందగా నిబంధనలకు నీకొదిలి అడ్డగోలుగా ఇసుక తవ్వకాలు చేస్తూ జేబులు నింపేసుకుంటున్నారు. గడువు ముగిసినా, పర్యావరణ అనుమతులు రాకపోయినా దారుల నిర్మాణానికి అనుమతి లేకపోయినా ఇసుక తవ్వకాలు మాత్రం ఆగడం లేదు. డిమాండ్ లక్షంగా నిరంతరం సాగుతున్న ఇసుక తవ్వకాలతో పర్యావరణానికి విపాకం కలుగుతోంది. పెదకూరపాడు, మంగళగిరి, తెనాలి, వేమూరు నియోజకవర్గాల పరిధిలో నదిలో యధేచ్ఛగా తవ్వకాలు జరుగుతున్నాయి. ఏ రీచ్ వద్ద గడువు ముగిసింది? ఎంత పరిమాణానికి అనుమతులు తీసుకుని ఎంత తవ్వకున్నారు? ఎక్కడెక్కడికి తరలిస్తున్నారు? అన్న అంశాలు పర్యవేక్షించే యంత్రాంగం లేక పోవడంతో లీజుదారులు ఇష్టానుసారంగా తవ్వకం చేస్తున్నారు. కోనూరు, ఆమరావతి, వైకుంఠపురం, గుండిమెడ రీచ్ లో రాత్రిపగలు తేడా లేకుండా తవ్వకాలు జరుగుతూనే ఉన్నాయి.

నిబంధనలకు నీకొదిలారు..

పెదకూరపాడు నియోజకవర్గంలో కృష్ణానది తీరంలో ఇసుక రీచ్ లు ఎక్కడక్కడా ఉన్నాయి. అప్పంపేట మండలం కోనూరు, కప్పల, చింతపల్లి, ఆమరావతి మండలంలో వైకుంఠపురం, ఆమరావతి, ధరణికోట, మల్లది రీచ్ లు ఉన్నాయి. కృష్ణానదిలో గట్టు వెంబడి ఉన్న ఇసుక తరలింపేసిన లీజుదారులు నదిగర్భంలో ఉన్న ఇసుక తవ్వకం తరలింపడానికి నదిలోనే రహదారులు నిర్మిస్తున్నారు. అప్పంపేట మండలం కోనూరు, ఆమరావతి మండలం ధరణికోట, ఆమరావతి, వైకుంఠపురం రీచ్ లలో నదీపాయలు దాటి ఇసుక తరలింపాల్సి ఉంది. ఈ క్రమంలో నదీపాయలు దాటడానికి తూములు, పెద్దపెద్ద బండరాళ్లు, ఇరువైపులా పెద్దకర్రలు పాతి తూములపై మట్టి పోసి దారి ఏర్పాటు చేశారు.



కోనూరు పద్ద నదిలో ఏటి ప్రవాహానికి అడ్డుగా తూములతో ఏర్పాటు చేసిన రోడ్డు



అప్పంపేట మండలంలో కోనూరు ఇసుక రీచ్ లో భారీ యంత్రాలతో ఇసుక తవ్వకాలు

లీజుకు కేటాయించిన ప్రాంతంలో సరిహద్దులు కనిపించేలా జెండాలు పాతి తవ్వకాలు చేయాల్సి ఉండగా అవి అమలు కావడం లేదు. అత్యంత భారీ యంత్రాలు పెట్టి తవ్వకం చేసి లాభిస్తున్నారు. నాలుగేళ్లుగా ఇష్టానుసారంగా తవ్వకాలు జరుగుతుండడంతో నది స్వరూపాన్ని కోల్పోతోంది. నది పాతయిన అడ్డంకులు సృష్టించడంతో వరదలు వచ్చినప్పుడు ప్రవాహం దిశ మార్పుకుంటే తీరప్రాంతాలు కొంతకు గురయ్యే ప్రమాదం ఉంది. నిబంధనలు పట్టించుకోకుండా ఇష్టానుసారంగా ఎదురేలేకుండా నదిలో ఎక్కడపడితే అక్కడ ఎంతలోతువైనా తవ్వకాలు చేస్తున్నారు. రాత్రివేళ తవ్వకాలు చేయకూడదనే నిబంధన మచ్చుకైనా అమలు కావడం లేదు. రాష్ట్ర సచివాలయం, ముఖ్యమంత్రి నివాసం, మంత్రులు, వీఐపీలు నివాసాలకు పది కిలో మీటర్ల దూరంలోనే అడ్డగోలుగా తవ్వకాలు జరుగుతున్నా పట్టించుకునేవారే కరవయ్యారు. కోనూరు-శి, వైకుంఠపురం-శి రీచ్ లకు ఇటీవలే అనుమతులు వచ్చాయి. మిగిలినవాటిలో కొన్నింటికి గడువు ముగిసినా తవ్వకాలు జరుగుతూనే ఉన్నాయి. తాడేపల్లి మండలం గుండిమెడలో మార్చి 31వ తేదీతో అనుమతులు ముగిసినా రాత్రిపగలు తవ్వకాలు సాగుతున్నాయి.

ప్రజాప్రతినిధి లండతో నిబంధనలకు పాతర

కృష్ణానదిలో ఇసుక తవ్వకాలకు జేపీ సంస్థకు అనుమతులు ఇచ్చారు. గనులశాఖ అనుమతించిన రీచ్ లలో తవ్వకాలు చేయాల్సి ఉండగా ఎక్కడపడితే అక్కడ తవ్వకున్నారు. పల్నాడు జిల్లాలోని కృష్ణానది తీర ప్రాంతానికి చెందిన అధికార పార్టీ ప్రజాప్రతినిధి అధ్వర్యంలో ఇసుక తవ్వకాలు జరుగుతుండడంతో యంత్రాంగం నిబంధనలు అమలు చేయలేని దుస్థితి. కోనూరులో అనుమతి లేకపోయినా నదిలో దారి వేయడంతో పాటు తనకు నచ్చినవారికే ఇసుక అమ్మకాలు చేస్తున్నారు. మార్గదర్శకాలకు పాతరేసి విచ్చలవిడిగా ఇసుక తవ్వకం చేస్తున్నా సంబంధిత శాఖలు మిన్నకుండిపోతున్నాయి.

ముందుచూపుతో భారీ నిల్వలు

ఇసుకరీచ్ లకు వస్తున్న వాహనాలకు లోడ్ చేసి సొమ్ము చేసుకుంటున్నారు. డింట్ పాటు ఊన్ నెల నుంచి నదికి వరదలు వస్తే నదిలో తవ్వకాలు అడ్డంకులు ఏర్పడుతాయని అప్పుడే భారీ ఎత్తున తవ్వకం నిల్వ చేసుకుంటున్నారు. ఒక్కో రీచ్ లో వేల టన్నులు నిల్వ చేస్తున్నారు. వైకుంఠపురం రీచ్ లో నిల్వ చేసిన లక్షన్నర టన్నుల ఇసుక కొండను తలపిస్తోంది. వరకాలంలో నదిలో ఇసుక తవ్వకం పరిస్థితి లేనందున అప్పటి డిమాండ్ కు అనుగుణంగా సరఫరా చేయాలనే ముందుచూపుతో నిల్వలు పెంచుకుంటున్నారు. రోజువారీ లోడింగ్, నిల్వ చేసిన ఇసుక పరిమాణం తదితర అంశాలు వరిశీలిస్తే రీచ్ లో ఎంత పరిమాణం ఇసుక తరలిపోతోందో తెలుస్తుంది.

నదిలో దారి వేయడానికి అనుమతి లేదు

కృష్ణానదిలో కోనూరు, ఆమరావతి, వైకుంఠపురం తదితర రీచ్ లలో నదీపాయలపై దారులు ఏర్పాటు చేసుకోవడానికి ఇటీవల ఎవరికీ అనుమతులు ఇవ్వలేదు. నదిలో అనుమతులు లేకుండా ప్రవాహానికి అడ్డుగా దారులు నిర్మించకూడదు. - కృష్ణారావు, కార్యనిర్వహక ఇంజనీరు, కృష్ణా పరిరక్షణ విభాగం

CAPTIVE KRISHNAMMA

Source from Enadu News Paper

- The Krishna River has become a captive in the hands of the Sand Asuras. They are filling their pockets by doing sand mining in violation of the rules. Even if the deadline is over, if the environmental permits are not received, even if there is no permission for the construction of roads, the sand mining does not stop. As a target of demand.. the continuous sand mining is causing disruption to the environment. Random digging is going on in the river within the constituencies of Pedakurapadu, Mangalagiri, Tenali and Vemuru. Which reach has expired? How much permission is being taken and how much digging is being done. Where are you moving? As there is no mechanism to monitor such things, the lessees are digging and moving at will. In Konur, Amaravati, Vaikuntapuram and Gundimedda, excavations are going on day and night without any difference

- **Rules are watered down**
Pedakurapadu Constituency has more sandy reaches on the banks of Krishna river. Acchampet mandal includes Konur, Kastala, Chintapalli, Amaravati mandal includes Vaikunthapuram, Amaravati, Dharanikota and Malladi reaches. The lessees who moved the sand along the embankment in the river Krishna are building roads in the river to move the sand in the river bed. Atchampeta mandal Konur, Amaravati mandal Dharani Kota, Amaravati, Vaikunthapuram reach across riverbeds has to be moved. In this order, to cross the Yalu by blocking the river, a path was made by placing mud on the tumuli, big boulders and sticks on both sides.

- Excavations are supposed to be done to make the boundaries visible in the leased area, but they are not being implemented. Heavy machinery is used to excavate and transport them in trucks. The river is losing its shape due to the wanton digging going on for four years. Blockages of riverbeds can lead to coastal erosion if the flow direction changes during floods. Excavation is being done at any depth anywhere in the river without paying attention to the rules. The rule not to do excavations at night is not enforced. Even those who care are concerned that excavations are being done diagonally within ten kilometres from the residences of the state secretariat, the residence of the chief minister, ministers and VIPs. Konur. Permissions for Vaikunthapuram-3 reaches have been received recently. Excavations are still going on even after some of the remaining ones have expired. In Gundimedda of Tadepalli mandal, the excavations are going on at night even though the permits have expired on March 31.

- **The Representative of the people is against the rules**
JP company has been given permission for sand mining in Krishna river. While excavations are to be done in the Ministry of Mines, they are mining wherever they are. The sand mining is going on under the authority of Prajapatinidhi, the ruling party from the coastal area of Krishna river in Palnadu district, and the system is not implementing the rules. In Konur, even though there is no permission, he is making a way in the River and sanding the people he likes. There is chaos among the concerned departments as sand is being excavated and transported indiscriminately against the guidelines.

➤ **Massive storage with foresight**

For vehicles coming to sand-reach, they are Loading and making money. In addition to this, if the river gets flooded from the month of June, the excavations in the river will create obstacles and they are now digging and storing on a large scale. Thousands of tons are stored in each reach. One and a half lakh tonnes of sand stored in Vaikunthapuram Reach is facing the hill. During the rainy season, sand can not mined in the river and the reserves are being increased with a view to supply according to the demand at that time. Daily-loading, amount of stored sand etc. are analysed to know how much sand is being moved.

➤ **No way is allowed in the river**

No one has been given permission to construct roads on the banks of Krishna river in Konur, Amaravati, Vaikunthapuram etc. Dams should not be constructed in the river without permission to obstruct the flow.

Krishna Rao. Executive Engineer, Krishna Conservation